

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1086  
ANSWERED ON:07.03.2007  
SETTING UP OF NEW SYSTEM OF VIGILANCE  
Nedurumalli Janardhana Reddy Shri ;Thakkar Smt. Jayaben B.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether in a circular issued on November, 2006, the Central Vigilance Commission had directed the concerned Ministries and Departments dealing with public utility service to improve their vigilance administration through an effective use of web sites;
- (b) if so, the details of new system of vigilance administration;
- (c) whether no Government Organisation has responded to this circular of CVC;
- (d) if so, the reasons therefor;
- (e) the action taken or proposed to be taken by the Government against the errant organisations which have failed to comply with the directions;
- (f) whether any monitoring machinery has been set up to keep track of such things;
- (g) if so, the details thereof; and
- (h) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a): Yes, Sir.

(b): The Commission's guidelines are aimed at ensuring that government organizations, which have interface with the general public provide complete information on their websites regarding the laws, rules and procedures governing the issue of licenses, permissions, clearances etc.

(c) to (h): As it is an ongoing and continuous process, the Commission has advised the Heads of Departments to adopt a proactive approach to ensure regular updation of the information on websites.